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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD

M.A.No.1217 of 1997 in O.A.No.121 of 1997.

Dated:26-12-1997.

Between:

B.Thimothy. .. Applicant

AND

1. Union of India,represented by
The Chairman,Railway Board,Rail Bhawan,
Rafi Marg, New Delhi.
2. The General Manager,
South Central Railway, Rail Nilayam,
Secunderabad-500 371.
3. The Divisional Railway Manager,
South Central Railway,
Vijayawada-520 003.
4. The Sr.Divisional Mechanical Engineer,
Office of the Divisional Railway Manager,
South Central Railway,
Vijayawada-520 003.
5. The Asst.Mechanical Engineer,
Wagon Depot, South Central Railway,
Vijayawada.

.. Respondents

COUNSEL FOR THE APPLICANT(S): Mr.U.R.S.Gurupadam

COUNSEL FOR THE RESPONDENT(S): Mr.V.Rajeshwara Rao

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN)

O R D E R

ORAL ORDER(AS PER HON'BLE SRI R.RANGARAJAN, MEMBER(ADMN))

Mr.U.R.S. Gurupadam, Learned Counsel for the Applicant
and Mr.V.Rajeshwara Rao for the Respondents.

2. The applicant filed O.A.No.121 of 1997 on the file of this
Bench which was disposed of on 5-2-1997 directing the respondents

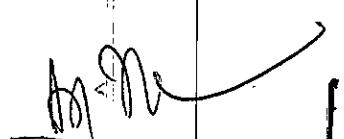
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to dispose of his representation indicating the final decision taken by a speaking order. Accordingly, the respondents have disposed of his representation ⁱⁿ by Letter No.8/P.676/III/C&W/AG/Vol.III, Dated:30-5-1997 (Page 6 to MA). The applicant probably is not satisfied with the reply given, and hence he has filed another representation dated 9-6-1997. The applicant now submits in this M.A. that the representation dated 9-6-1997 may also be directed to be disposed of.

3. The ~~earlier~~ direction given in the O.A.No.121/1997 had been complied with ~~disposed~~ of. If the applicant is not satisfied with the reply, he cannot ask for disposal of his further representation by filing this M.A... His remedy lies elsewhere.

4. Hence, I do not find any merits in this M.A. This M.A. is dismissed. No costs.


(R.RANGARAJAN)
Member (Admn)


Dated: 26th December, 1997

(Dictated in Open Court)

DSN.

MA.1217/97 in OA.121/97

Copy to:-

1. The Chairman, Railway Board, Rail Bhavan, Rafi Marg, New Delhi.
2. The General Manager, South Central Railway, Rail Nilayam, Secunderabad.
3. The Divisional Railway Manager, South Central Railway, Vijayawada.
4. The Senior Divisional Mechanical Engineer, O/o The Divisional Railway Manager, South Central Railway, Vijayawada.
5. The Asstt. Mechanical Engineer, Wagon Depot, South Central Railway, Vijayawada.
6. One copy to Mr. U.R.S. Gurupadam, Advocate, CAT., Hyd.
7. One copy to Mr. V.Rajeswara Rao, Addl. CGSC., CAT., Hyd.
8. One copy to D.R.(A), CAT., Hyd.
9. One duplicate.

SRR

6/11/98
TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)
AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :
M(J)

Dated: 26/12/97

~~ORDER / JUDGMENT~~

MA./R.A./C.A. No. 217/97
in

C.A. No. 21/97,

Admitted and Interim Directions
Issued.

Allowed MA. Dismissed

Disposed of With Directions

Dismissed

Dismissed as Withdrawn

Dismissed For Default

Ordered/Rejected

No order as to costs.

SRR

II Court

